

1	2	3	4
29	Science & Technology Project.	8.50	25 ongoing and 12 New projects
30	Assistance to Voluntary organisations for Disabled persons	7.70	262 existing and 40 new organisations
31	Assistance to Voluntary organisations for Rehabilitation of Leprosy Cured persons.	0.40	10 existing organisation plus new organisations to be identified.
32	Assistance to Voluntary organisations for Rehabilitation of Cerebral Palsy and Mental Retardation	0.50	5 existing Organisations plus new organisation to be identified.
33	Aids and Appliances assistance to Voluntary Organisations.	10.00	100 organisations
<i>Minorities/Bakward Classes/Economically Weaker Sections</i>			
34	Pre-Examination Coaching/Training for Weaker Sections based on economic criteria	0.50	17,000 Candidates
35	National Backward Classes Finance and Development Corporation	32.10	

* Targets under 11 (a) of 20 Point Programme which is inclusive of SCA to SCP.

**Target under Point No. 11 (b) of 20 Point Programme.

Funds provided to SC/ST Finance and Development Corporation

*663. SHRI RAJNI RANJAN SAHU;†
SHRIMATHI VEENA VERMA;

Will the Minister of WELFARE be pleased to state:

(a) the amount provided to All India SC/ST Finance and Development Corporation during 1993-94 indicating the demand made by the Corporation;

(b) the total amount of money sought by the applicants as loans during the year 1993-94 and how many applications were rejected for want of funds indicating the total amount thereunder; and

†The question was actually asked on the floor of the House by Shri Rajni Ranjan Sahu.

(c) the amount proposed to be sanctioned during the year 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU):

(a) National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSFDC) was provided with an amount of Rs. 21 crores during the year 1993-94 as share capital as against the projection of Rs. 50 crores by the Corporation.

(b) An amount of Rs. 75.61 crores was sought by the applicants during 1993-94. 97 applications seeking Rs. 18 crores from NSFDC were rejected.

(c) An amount of Rs. 40 crores has been allocated for 1994-95 towards contribution in the share capital of NSFDC.

श्री अजीत जोगी : उपसभापति महोदय, मैं पहला पूरक प्रश्न स्पेशल सेंट्रल असिस्टेंस के अंतर्गत जो अनुसूचित जाति व जनजाति के लिए पैसा दिया जाता है, उस संदर्भ में पूछना चाहता हूँ।

मैडम, सब-प्लान और स्पेशल कम्पो-नेंट प्लान के लिए जो पैसा दिया जाता है उसके पीछे कारण कंसेप्ट ऑफ एडीमनलिटी है। हर विभाग जो खर्च अनुसूचित-जाति और जनजाति पर करता है, उसके अलावा केन्द्र सरकार भी पैसा दे रही है कि उन वर्गों के लिए अलग से पैसा खर्च किया जाय, पर वास्तव में होता यह है कि यह जो स्पेशल सेंट्रल असिस्टेंस राज्यों में पहुँचती है, तो वह राज्य के विभिन्न विभागों में बंट जाती है और सारे विभाग अपनी-अपनी योजनाओं पर वह पैसा खर्च कर देते हैं और यह बता देते हैं कि यह अनुसूचित-जाति, जनजाति पर खर्च हो गया। फिर यह राशि भी बहुत अधिक है, जैसे कि इस वर्ष 273 करोड़ अनुसूचित जाति के लिए, 295 और 75 करोड़ अनुसूचित जनजाति के लिए 26 लाख और 9 लाख परिवारों को दी जा रही है। इसलिए मैडम, मैं आपके माध्यम से मंत्री जी से यह पूछना चाहूँगा कि क्या वह कुछ ऐसी व्यवस्था करेंगे कि यह जो इतनी बड़ी राशि कंसेप्ट ऑफ एडीमनलिटी के आधार पर ही आ रही है, वह जाकर विभागों के चालू कार्यों पर "मर्ज" न हो जाए या उनमें जाकर समाहित न हो जाय, तो क्या आप कुछ ऐसी व्यवस्था करेंगे कि यह राशि सीधे उस विभाग के सेक्रेटरी और डायरेक्टर को जाये और वेलफेयर विभाग का सेक्रेटरी या जो डायरेक्टर हो उसे दूसरे विभाग के लोग विभिन्न योजनाएं बनाकर कर्नलिस करें कि इससे सीधे लाभ अनुसूचित-जाति व जनजाति को होगा, तभी वह पैसा रिबीज किया जाय और वह पैसा दूसरे कार्यों पर खर्च न हो।

उपसभापति : आप सवाल पूछिए। आप लो सजेसन दे रहे हैं।

श्री अजीत जोगी : तो वह ऐसा करेंगे ?

उपसभापति : पहल उनमे पूछिए कि वह क्या करेंगे

श्री अजीत जोगी : तो क्या आप ऐसी व्यवस्था अपनाएंगे जिससे कि यह पैसा सीधे उन वर्गों पर व्यय हो और विभाग के दूसरे कार्यों पर व्यय न हो। इसके संबंध में आप क्या करते जा रहे हैं, यह बताए ?

SHRI K. V. THANGKABALU: Madam, I fully agree with the hon. Member. Under this strategy, the special assistance to the State Governments is provided regularly for the SC from the Sixth Plan period and for the ST from the Fifth Plan period. So, the main idea of this project is to improve the quality and the standard of life of the SCs and the STs in the country. This has to be done through the State Governments only. This is a programme organised by the Centre to help the States to see that the SC and ST people in the country develop and come up and get their due share. I would like to inform the House that under this special component plan, that is between the Sixth Plan and till date, a total amount of Rs. 23,160 crores...

SHRI AJIT P. K. JOGI: That we all know. What I want to know is: What will you do to make sure that these amounts go directly to them and not into the various other schemes of the Department? These are already there.

SHRI K. V. THANGKA BALU: I am coming to that.

SHRI AJIT P. K. JOGI: We are having these details.

SHRI K. V. THANGKABALU: This amount has been earmarked and has been sent to the State governments for the development of the Scheduled Castes. As regards Scheduled Tribes, from the Fifth Plan period till date Rs. 21,951 crores have been provided.

SHRI AJIT P. K. JOGI: These figures are there. What I want to know is: What is the system which you are going to set up to see that this money goes directly to them? We know that you are giving them so much of money. But that money is not going directly to them.

SHRI K. V. THANGKA BALU: Please let me answer. Madam, we have a system. We give these amounts to the State Governments. The State Governments have to implement the schemes. We have a regular monitoring arrangement and the State Governments are reporting to us about the implementation and progress. Every year they are sending a report to us. If the hon. Member brings to my notice any specific area where there is a diversion of funds, I am prepared to take up the issue with the State Governments and sort it out. According to our information, there is no diversion of funds by the State Governments. If the hon. Member let me know any specific case, I am prepared to sort it out with the State Governments. As of today, there is no lacuna, there is no problem. The State Governments are clearly reporting that they are not at all diverting the funds. These funds are properly used for the purpose for which they are given.

श्री अजीत जोगी: महोदय, मेरा दूसरा प्रश्न शिक्षा से संबंधित है, विशेषकर आदिवासियों की शिक्षा से। जो जवाब मंत्री जी ने दिया है उसमें इस तरह के बहुत से आइटम हैं, स्कॉलरशिप आप देते हैं, शिष्यवृत्ति देते हैं, आश्रम बनाते हैं, होस्टल बनाते हैं। इतना सब प्रयास करने के बाद भी आज भी देश में आदिवासी क्षेत्रों में बहुत से ऐसे विकासखंड हैं, जहां शिक्षा का प्रतिशत पांच से कम है। मेरे मध्यप्रदेश में 90 विकासखंड ऐसे हैं, जिसमें शिक्षा का प्रतिशत 5 प्रतिशत से कम है। अगर हम इन 40-45 साल में स्त्री में से पांच लोगों को ही पढ़ा पाए हैं तो सौ के

सौ पढ़ाने के लिए 800 साल और लगेंगे। ... (व्यवधान) ...

श्री चतुरानन मिश्र: इसमें आप एग्जॉर हैं कि यह हो जायगा।

श्री अजीत जोगी: इसलिए मैं अनुभव के आधार पर यह कह सकता हूँ कि बाकी योजनाएं जो हैं, उनके माध्यम से शिक्षा का प्रसार घट रहा है, आदिवासी क्षेत्रों में नहीं हो सकता। कई शालाएं ऐसी हैं, अभी सरगुजा की एक शाला में दो साल से शिक्षक नहीं गया और तनखाह ले रहा है। कभी वह शाला नहीं गया, कभी वह शाला खुली नहीं। इसलिए आदिवासी क्षेत्रों का अनुभव यह है अगर आश्रम स्कूल वहां चलें, अगर आपके होस्टल वहां चलें तभी वहां के बच्चे शिक्षित हो सकते हैं। आश्रम स्कूल के लिए इन्होंने इस योजना में 50 आश्रम पूरे देश के लिए रखे हैं और यही आश्रम हैं, जहां बच्चे लिख पढ़कर कुछ बन सकते हैं। इसलिए मैं आपके माध्यम से मंत्री महोदय से तीन भागों में जानना चाहूंगा। (अ) क्या आप आश्रम, स्कूलों की जगह बढ़ाएंगे, चाहे दूसरे प्रावधान शिक्षा के लिए आप कम कर दीजिए? (ब) जो छात्रवृत्ति आप देते हैं, वह बहुत पहले तय की गई थी, क्या आप ऐसी कोई व्यवस्था कर देंगे कि छात्रवृत्ति को मूल्य सूचकांक के साथ जोड़ा जाए और जैसे महंगाई बढ़ती जाए उसके अनुसार छात्रवृत्ति भी बढ़ती जाए? और, (स) चूंकि ऐसे क्षेत्रों में शिक्षा विभाग भी शालाएं चलाता है तो क्या आप शिक्षा विभाग से समन्वय करके ऐसी योजनाएं बनाएंगे कि इन क्षेत्रों में ज्यादा होस्टल और ज्यादा आश्रम चलें और दूसरी तरफ यह केवल एक शिक्षक की शाला या बिना शिक्षक की शाला, इसमें कुछ अप्रव्यय न हो, ऐसा आप मुनिश्चित करेंगे।

SHRI K. V. THANGKA BALU: Madam, as far as ducation for the tribal sections is concerned, the tribal sections are very needy. We also understand that they should be given priority. The Ministry has taken a number of steps to see that the SC students in remote areas are properly

educated. That is why we have set up Ashram schools. The hon. Member has asked whether we would increase the Ashram schools. Time and again, the State Governments are writing to us. If they want more Ashram schools, we are ready to support them.

SHRI AJIT P. K. JOGI: They will be happy to have more schools.

SHRI K. V. THANGKA BALU: If the State Governments want more schools, we will be happy to support them. We are willing to support the State Governments in this regard. Last year, we had announced a new scheme, a low budget scheme for literacy in the country, with two per cent for ST women. We are trying to implement this scheme. We have started this in 48 districts. We are concentrating on ST women. We have started this programme. It is a very good programme and it is going on very well. We will try to increase the programmes in the coming years. The hon. Member also asked about hostels. At the moment, we have 74 boy's hostels and 74 girl's hostels. We are willing to have more hostels. If the State Governments want more hostels, we will be happy to support them. There is no problem. These programmes are our priority areas. Then the State Governments are given a free hand to use the SCD money. Wherever they want, they can use this money.

श्रीमती कमला सिन्हा: मैडम, मैं आपसे एक स्पष्टीकरण चाहूंगी कि जो सदन में बिना प्रोपरली इलेक्ट्रेड हुए आ जाते हैं, जैसे अभी अभी मैंने आपको दिखाया, मेरे कागज के ऊपर मच्छर बैठे हुए थे और मैंने उसको आपके पास भेंट किया। तो इन मच्छरों का आप क्या करेंगी, जो यहां इस तरह आ जाते हैं? उनका सरकार क्या उपाय करेगी? यह मैं जानना चाहती हूँ। ... (व्यवधान) ... जो बिना प्रोपरली इलेक्ट्रेड होकर

हाऊस में बैठ जाते हैं; उनका क्या होगा? ... (व्यवधान) ...

SHRI K. V. THANGKA BALU: Madam, I cannot answer this question.

उपसभापति: यह आपके लिए नहीं है। ... (व्यवधान) ...

श्री अजीत जोगी: उनकी शपथ नहीं हुई है; सदस्य नहीं बने हैं। ... (व्यवधान) ...

श्री चतुरानन मिश्र: आपको उनके खिलाफ प्रिविलेज मोशन लाना चाहिए। ... (व्यवधान) ...

श्रीमती कमला सिन्हा: जो चेयर का हुकुम होगा, वही हम करेंगे। ... (व्यवधान) ...

श्री चतुरानन मिश्र: हाऊस में भी यही हाल है और अपने-अपने घर में भी हम लोगों का यही हाल है।

THE DEPUTY CHAIRMAN: If you want, you can give a privilege notice against this *machechar* or you can move a privilege motion. I think we should ask the people who are taking care of Parliament to see to it that proper spraying is done क्योंकि मैंने कहा नहीं आपसे, मैं किससे प्रश्न उठाऊँ, मेरे पांव में भी बहुत मच्छर काटते हैं।

If you have noticed, most of the time, I am scratching my legs because *machechars* keep biting me.

श्रीमती कमला सिन्हा: मैडम, हम सरकार से निवेदन करें कि एक मच्छर मार विभाग खोल दें और एक मंत्री भी बना दें।

SHRI S. K. T. RAMACHANDRAN: Madam, let us forget, for the moment, about mosquito bites, and let us think of human bites. For so many centuries, the SC and ST people were kept oppressed and downtrodden. We have been having programmes all along for promoting their standards

of living. But when we go through the statement which the Minister has given, we find that the Government is concentrating in the fields of education and employment only. I would like to say, Madam, that these two things alone cannot promote the life standards of the people who are downtrodden and oppressed. Unless they are economically forward, unless they are encouraged to involve themselves in economic activities, like trade and industry there is no scope for the people belonging to these communities to live like others. So, I would like to know whether the Central Government has any scheme for encouraging the SC and ST entrepreneurs to set up industrial units and commercial shops. So, is there any scheme in this regard.

SHRI K. V. THANGKA BALU: Madam, we have a special Corporation for the benefit of the SC & ST people, particularly, the entrepreneurs, and that is, the SC|ST Finance and Development Corporation. This Corporation has a number of innovative programmes for promoting the entrepreneurs, particularly, in the socio-economic field. I would also like to say that this year, the SC|ST Finance and Development Corporation has an allocation of Rs. 21 crores...

THE DEPUTY CHAIRMAN: We are on Q. No. 662, isn't it? Why I am asking this is because you have put a question relating to Q. No. 663 which has dealt with the funds provided for the SC|ST Finance and Development Corporation.

SHRI S. K. T. RAMACHANDRAN: My question relates to something else.

THE DEPUTY CHAIRMAN: It seems to me the same.

SHRI K. V. THANGKA BALU: Madam, I would like to inform the House, through you, that a number of people are being benefited through this programme. Apart from the national level SC ST Finance and

Development Corporation, we also have the State-level SC|ST Finance and Development Corporations. We assist the State-level Corporation also in promoting the interests of the SC|ST entrepreneurs.

THE DEPUTY CHAIRMAN: I am clubbing both the questions because they both are the same.

SHRI RAJNI RANJAN SAHU: Madam, the National SC/ST Finance and Development Corporation reiterates the faith of our Government in the betterment of the downtrodden people. But the share capital provided for this Corporation seems to be very, very meagre in view of the fact that there are crores of unemployed youth in our country. Madam, this is only one side of the coin. The other side of the coin is that over a period of five years, 500 odd schemes have been sanctioned at a total cost of Rs. 4.30 crores of which the National SC|ST Finance and Development Corporation's share is less than Rs. 220 crores. I would like to know how far it is correct to say that this Rs. 220 crores is enough for the National SC|ST Finance and Development Corporation. Does the Government provide enough funds to the National SC/ST Finance and Development Corporation to play a greater role? Does the National SC/ST Finance and Development Corporation have its Town plan to become a financial institution to generate and re-generate its resources?

SHRI K. V. THANGKA BALU: The hon. Member is correct in saying that we have sanctioned about Rs. 222 crores to the National SC|ST Finance and Development Corporation as share capital so far. Sixty per cent of the total budget provision goes for the development of SC/ST people. The hon. Member said that we were not giving enough funds to the National SC|ST Finance and Development Corporation. But it is wrong. During the last three years, we allocated Rs. 25 crores, Rs. 25 crores and Rs. 10 crores respectively. This year; we allocated Rs. 21 crores to

the National SC|ST Finance and Development Corporation. For the year 1994-95; we have earmarked Rs. 40 crores for this purpose. This is a national level organisation catering to the needs of the people, especially to promote the interests of SC|ST entrepreneurs, that too, of those persons who are below the poverty line so that we can develop a large number of people. A large number of entrepreneurs can come up.

That is why this institution is working. Apart from this, we contribute to the State-level SC|ST Finance and Development Corporations. We have a share of 49 per cent in all the State-level Corporations. The fund is given by us as share capital and as issued money and the State Governments' contribution is also there. The hon. Member said that we were not giving enough funds. But the fund which is available to the National SC|ST Finance and Development Corporation is enough. We have made remarkable achievements in the last four years. In the coming year, we have ambitious plans. The hon. Member asked whether there is a proposal to have a banking system within the National SC|ST Finance and Development Corporation. We have approached the Planning Commission in this regard. That was not agreed to at the moment. We are pursuing the matter with the Finance Ministry and the Planning Commission also. Apart from this, we are having ambitious plans to mobilise funds from the public also. We are awaiting the approval of the Planning Commission.

SHRI RAJNI RANJAN SAHU:
Madam... (*Interruptions*)...

THE DEPUTY CHAIRMAN: I have clubbed both the questions so that more questions and answers can be had.

SHRI RAJNI RANJAN SAHU:
I want to ask a very simple question. What is the gap between the sanctioned amount and the disbursed amount? This is a very simple question. I want to know what the gap is between the sanctioned amount and the disbursed amount because he has said that there is sufficient fund and he does not want any more funds. He said he allotted more funds. Then, what is the gap between the sanctioned amount and the disbursed amount?

SHRI K. V. THANGKABALU:
Madam, it is an on-going programme. As and when a State Government comes forward with a proposal, we sanction money to them. As and when a State Government wants to implement a certain programme, we sanction money to it. So, the question of gap is not relevant here because it is a recurring process. As and when a State Government wants, we are giving. There is no problem.

SHRIMATI VEENA VERMA: Madam, it appears that for the last two years, the National SC/ST Finance and Development Corporation was functioning vigorously and a sum of Rs. 50 crores was also disbursed to the SC/ST entrepreneurs. But since 1991-92, the disbursements have slowed down considerably. And during the first two years of the Eighth Five Year Plan, only Rs. 26 crores have been disbursed. I would like to know: What were the targets fixed for the two years of the Eighth Plan? To what extent were they fulfilled? What are the reasons for slowing down the operation? Was it attributed to any change in the policy or to any other factors? And what are the targets fixed for the Eighth Plan, indicating the amount to be disbursed and employment opportunities to be generated thereby?

SHRI K. V. THANGKABALU:
Madam, in the years 1989-90 and 1990-91, we allocated Rs. 25 crores each. And we allocated Rs. 5 crores

in 1991-92 and Rs. 10 crores in 1992-93. In 1993-94, we have allotted Rs. 21 crores, and for 1994-95, we have allotted Rs. 40 crores. There is no slackening from our side. And the requirements of the State Governments and the State Corporations are fully met. And recently we have said that giving large amounts of loans to individuals is not good. So, the programme was a little slow. It is not in accordance with the previous one. But, Madam, the revised policy gives more opportunities to the unemployed youth of the SC & ST population and thereby they will get more benefits. If we give more money to one or two entrepreneurs, then only a few individuals will get more benefit but not the majority. That is why, Madam, in 1994-95, we have allotted Rs. 40 crores. So, there would not be any slackness, and we would like to give more attention to this area.

SHRI SANATAN BISI: Madam, I would like to know the State-wise allocation for the welfare of Scheduled Castes and Scheduled Tribes as well as the State-wise amounts provided for the Finance & Development Corporation. Is there any list maintained? If it is maintained, let him give for Orissa.

SHRI K. V. THANGKABALU: Madam, I have a statement with me. It is a lengthy statement. I can pass it on to the hon. Member.

श्री मूलचन्द शीणा : उपसभापति महोदया, मंत्री जी ने कहा है कि अनुसूचित-जाति, जनजाति विकास बोर्ड राज्यों के अंदर हैं। मंत्री जी ने मूल प्रश्न के उत्तर में यह बतलाया है कि विभिन्न राज्यों के अंदर ये अनुसूचित-जाति और जनजाति विकास बोर्ड हैं। उन्होंने यह भी बताया है कि बोर्ड का जो पैसा है, जो राशि है, वह राज्य सरकारों द्वारा उन योजनाओं में खर्च नहीं की गई है, इस कार की कोई सूचना नहीं है।

मैं माननीय मंत्री जी में पूछना चाहता हूँ कि राजस्थान के अंदर शैड्यूल-कास्ट और शैड्यूल-ट्राईब बोर्ड है और उसके 30 करोड़ रुपए राजस्थान सरकार ने बिजली बोर्ड को दिए हैं। जो पैसा शैड्यूल-कास्ट और शैड्यूल-ट्राईब के लोगों के विकास के लिए ऋण के रूप में दिया जाना चाहिए था, वह बिजली बोर्ड को दिया गया है। ऐसा कृत्य जिन अधिकारियों ने किया है, जिस राज्य सरकार ने किया है, उसके विरुद्ध आप क्या कार्यवाही करेंगे?

SHRI K. V. THANGKABALU: Madam, we do not have the information at the moment. But, according to our information, no State Government is giving such kind of a report. They say that they have not diverted and funds allotted for the SC/ST Development. If the hon. Member has any proof with him, he may pass it on to me. I will certainly take up the matter with the Rajasthan Government and sort it out.

उपसभापति : बस एक सवाल हो गया। अभी दूसरे भी नाम हैं मेरे पास।

श्री मूलचन्द शीणा : मैडम, मैं सूचना की बात बता रहा हूँ कि आप के विभाग के अधिकारियों ने ये 30 करोड़ रुपए बिजली बोर्ड को दिए हैं। आप इस की जांच करा लें और जो भी अधिकारी दोषी हैं, उन के खिलाफ आप कार्यवाही करें।

SHRI IQBAL SINGH: The question is there in writing.

SHRI G. Y. KRISHNAN: Madam, it may be quite true that the Central Government is giving abundant finances to the States and to various institutions and also to the Development Corporations. The funds are being given. But whenever we visit the educational institutions, we see several lacunae. In the students' hostels and schools, even the flooring is not perfect, let alone the educational equipments. Similarly, funds that are

channelised through the State Finance Development Corporations, are not being utilised properly. What is the machinery with the Central Government to see whether these funds which are provided, are utilised properly or not? We have seen it through our Parliamentary Committees and other official visits that these funds are not being properly utilised. What is the machinery with the Government to supervise and monitor the allocation and utilisation of funds?

SHRI K. V. THANGKABALU: We are regularly monitoring it with the State Governments. Our officials are visiting the States to verify it. With regard to State Finance Development Corporation, we have a share of 49 per cent in the Central Government. We have our own Directors and Joint Secretaries who do go to the States and verify and only then the funds are released without verification, we do not release the funds. If the hon. Member has any specific case in mind, I am prepared to have it checked up with the State Government. So far as we are concerned, we do not have any instance of that nature, particularly with Karnataka.

THE DEPUTY CHAIRMAN: Next question. Here I have a comment to make because Question Nos. 664, 665, 667, 669 and 674— all of them—deal with Kendriya Vidyalaya. I do not know what is going on and why similar questions have been admitted. Even the language is the same; the stand is the same. I am going to ask the people who are admitting questions. What is the whole idea? There is one Member who has asked three times the same question. So, I club all of them.

Recommendations of Kendriya Vidyalaya Review Committee

@*664. **SHRI CHATURANAN MISHRA:**†

SHRI SHIV CHARAN SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state what has been the fate of the recommendations made by the Kendriya Vidyalaya Sangathan Review Committee headed by Dr. B. D. Sharma which submitted its report more than six years ago?

मानव संसाधन विकास मंत्रालय (शिक्षा विभाग और संस्कृति विभाग में उप-मंत्री) (कुमारी शैलजा) : कार्यान्वयन के लिए सिफारिशों की जांच मानव संसाधन विकास मंत्रालय के सचिव की अध्यक्षता के तहत अधिकार प्राप्त समिति द्वारा की गई थी। केन्द्रीय विद्यालय संगठन के शासी बोर्ड ने सितम्बर, 1993 में स्थिति की आगे पुनरीक्षा की और इस सम्बंध में बोर्ड द्वारा एक उप-समिति का गठन किया गया है।

Operation of select panels in KVS

@*665. **SHRI J. S. RAJU:**

SHRI KAILASH NARAIN SARANG:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Kendriya Vidyalaya Sangathan follows Government of India rules which govern preparation and operation of select panels for different categories of posts of Kendriya Vidyalayas, its regional and Headquarter Offices or has framed

†The question was actually asked on the floor of the House by Shri Chaturanan Mishra.

@Questions Nos. 664, 665 and 669 have been clubbed being the similar Questions.